

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
WEST ZONAL BENCH AT AHMEDABAD**

REGIONAL BENCH – COURT NO. 03

**CUSTOMS Appeal No. 10885 of 2019-DB**

[Arising out of Order-in-Original/Appeal No KND-CUSTM-000-COM-16-2018-19 dated 28.02.2019 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-KANDLA]

**Mat Shipping**

Plot No 45 T No 10 Gandhidham  
Gandhidham, Gujarat

**...Appellant**

VERSUS

**C.C.-Mundra**

Office Of The Principal Commissionerate Of Customs, Port User  
Buld. Custom House Mundra, Mundra  
Kutch, Gujarat-370421

**...Respondent**

**APPEARANCE:**

Shri Vikas Mehta, Consultant for the Appellant  
Shri. Himanshu P Shrimali, Superintendent (Authorized Representative) for the Respondent

**CORAM:        HON'BLE MEMBER (JUDICIAL), MR. SOMESH ARORA  
                     HON'BLE MEMBER (TECHNICAL), MR. C.L MAHAR**

**FINAL ORDER NO.A / 12161 /2023**

DATE OF HEARING/ DECISION: 27.09.2023

**SOMESH ARORA**

When the matter was called learned Advocate submitted that he seeks to withdraw the matter as the order of revocation having been made, the order of suspension has become infructuous.

2.        Accordingly, we are inclined to allow withdrawal. Appeal is dismissed as withdrawn.

*(Dictated & Pronounced in the open Court)*

**SOMESH ARORA  
MEMBER (JUDICIAL)**

**(C. L MAHAR)  
MEMBER (TECHNICAL)**